

SCHEME INFORMATION DOCUMENT

OIL BENCHMARK EXCHANGE TRADED SCHEME (Oil BeES) (An open ended exchange traded scheme)

Offer for Units having face value of Rs. 100/- each will be issued at a premium equivalent to difference between allotment price and the face value during the New Fund Offer Period and Continuous offer for units at NAV based prices

New Fund Offer Opens on: _____, **2008**
New Fund Offer Closes on : _____, **2008**
Scheme re-opens on: _____, **2008**

Mutual Fund : **BENCHMARK MUTUAL FUND**
Asset Management Company: **Benchmark Asset Management Company Pvt. Ltd.**
Trustee Company : **Benchmark Trustee Company Pvt. Ltd.**
Registered Office : **405, Raheja Chambers, Free Press Marg, 213, Nariman Point,
Mumbai - 400 021**
Tel No.: **022 66512727**
Fax No.: **022 22003412**
Toll Free No.: **1800-22-5079**
Website: **www.benchmarkfunds.com**

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Benchmark Mutual Fund, Tax and Legal issues and general information on www.benchmarkfunds.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website. The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated July 22, 2008.

TABLE OF CONTENTS

Highlights / Summary of the Scheme	3
I. Introduction	
A. Risk Factors	4
B. Requirement of Minimum Investors in the Scheme	6
C. Special Considerations	6
D. Definitions	8
E. Due Diligence by the Asset Management Company	10
II. Information About The Scheme	
A. Type of the Scheme	11
B. Investment Objective	11
C. Asset Allocation	11
D. Investment by the Scheme	11
E. Investment Strategy	12
F. Fundamental Attributes	13
G. Benchmark Index	14
H. Fund Manager	14
I. Investment Restrictions	14
J. Scheme Performance	16
III. Units And Offer	
A. New Fund Offer (NFO)	17
B. Ongoing Offer Details	21
C. Periodic Disclosures	25
D. Computation of NAV	26
IV. Fees And Expenses	
A. New Fund Offer (NFO) Expenses	27
B. Annual Scheme Recurring Expenses	27
C. Load Structure	28
D. Waiver of Load for Direct Applications	29
V. Rights of Unitholders	30
VI. Penalties and Pending Litigation or Proceedings, Findings of Inspections or Investigations for which action may have been taken or is in process of being taken by any Regulatory Authority	30

HIGHLIGHTS/SUMMARY OF THE SCHEME

Investment Objective	The investment objective of the Scheme is to provide returns that, before expenses, closely correspond to the returns provided by crude Oil by investing in units of overseas mutual fund schemes including exchange traded funds investing in securities/instruments linked to crude Oil and exchange traded notes and other securities/instruments whose returns are linked to crude Oil.
Liquidity facility	The units of the Scheme can be bought / sold like any other stock on the National Stock Exchange of India Ltd. (NSE) and the Authorised Participants and Large Investors can directly buy/sell units with the Fund in Creation Units Size.
Benchmark	Rupee denominated international prices of crude oil.
Transparency/NAV disclosure	NAV shall be declared and announced on all working days. The details of the portfolio shall be disclosed on a half yearly basis as prescribed by SEBI (Mutual Funds) Regulations, 1996.
Load Structure	Entry Load NFO : 2.25% Continuous Offer : Nil Exit Load : Nil
Minimum Application Amount	Investors can invest under the Scheme with a minimum investment amount of Rs. 10,000/- (Rupees Ten Thousand only) and in multiples of Re. 1/- thereafter.
Units Offered at Premium	Each unit of the Scheme being offered will have a face value of Rs.100/- each and will be issued at a premium approximately equal to the difference between face value and allotment price.
Unit price	Each unit of Oil BeES issued under the Scheme will be approximately equal to one tenth of the price of crude oil.
Dematerialisation	The units of the Scheme will be available in Dematerialized form. This will help in consolidating with other portfolio holdings.

I. INTRODUCTION

A. RISK FACTORS

Standard Risk Factors:

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price/value/interest rates of the securities in which the Scheme invests fluctuates, the value of your investment in the Scheme may go up or down depending on the factors and forces affecting the capital market/bullion market.
- Past performance of the Sponsors/AMC/Mutual Fund does not guarantee the future performance of the Scheme.
- The name of the Scheme does not in any manner indicate either the quality of the Scheme or its future prospects and the returns. Investors are therefore urged to study the terms of offer carefully and consult their Investment Advisor before they invest in the Scheme.
- The Sponsor is not responsible or liable for any loss or shortfall resulting from the operation of the Scheme beyond the initial contribution made by it of an amount of Rs. 1 Lac towards setting up of the Mutual Fund.
- The present Scheme is not a guaranteed or assured return Scheme.

Scheme Specific Risk Factors

The Scheme is subject to the principal risks described below. Some or all of these risks may adversely affect Scheme's NAV, yield, return and/or its ability to meet its objectives.

- **Market Risk**

The Scheme's NAV will react to price movements of crude oil, mutual fund units including exchange traded funds that have invested in securities/instruments linked to crude oil and exchange traded notes and other securities/instruments whose returns are linked to crude oil. The investor could lose money over short periods due to fluctuation in the Scheme's NAV in response to factors such as economic and political developments, changes in interest rates and perceived trends in bullion prices, market movements and over longer periods during market upturns.
- **Market Trading Risks**
 1. Absence of Prior Active Market: Although the Scheme is listed on the Exchange, there can be no assurance that an active secondary market will develop or be maintained.
 2. Lack of Market Liquidity: Trading in the units of the Scheme on the Exchange may be halted because of market conditions or for reasons that in view of the Exchange Authorities or SEBI, trading in the units of the Scheme is not advisable. In addition, trading of the units of the Scheme is subject to trading halts caused by extraordinary market volatility and pursuant to NSE and SEBI 'circuit filter' rules. There can be no assurance that the requirements of Exchange necessary to maintain the listing of the units of the Scheme will continue to be met or will remain unchanged.
 3. Units of the Scheme May Trade at Prices Other than NAV: The units of the Scheme may trade above or below their NAV. The NAV of the Scheme will fluctuate with changes in the market value of Scheme's holdings. The trading prices of the units of the Scheme will fluctuate in accordance with changes in their NAV as well as market supply and demand for the units of the Scheme. However, given that units of the Scheme can be created and redeemed in Creation Units directly with the Fund, it is expected that large discounts or premiums to the NAV of units of the Scheme will not sustain due to arbitrage opportunity available.
 4. Regulatory Risk: Any changes in trading regulations by the Stock Exchange/s or SEBI may affect the ability of market maker to arbitrage resulting into wider premium/ discount to NAV.
 5. Right to Limit Redemptions: The Trustee, in the general interest of the unit holders of the Scheme offered under this Scheme Information Document and keeping in view of the unforeseen circumstances/unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day depending on the total "Saleable Underlying Stock" available with the Fund.

- **Redemption Risk**
Investors may note that even though this is an open-ended scheme, the Scheme would ordinarily repurchase units in creation unit size. Thus, unit holders holding less than creation unit size can only be sold through the secondary market on Exchange.
- **Asset Class Risk**
The returns from the securities/instruments in which the Scheme invests may under perform from the various general securities markets or different asset classes. Different types of funds/securities tend to go through cycles of out-performance and under-performance in comparison of the general securities markets.
- **Passive Investments**
The Scheme is not actively managed. The Scheme may be affected by a general price decline in the crude oil prices. The Scheme invests in units of overseas mutual fund schemes including exchange traded funds investing in securities linked to crude oil or securities/instruments linked to crude oil and exchange traded notes and other securities/instruments whose returns are linked to crude oil regardless of their investment merit. The AMC does not attempt to take defensive positions in declining markets.
- **Regulatory Risks**
Neither this Scheme Information Document nor the units have been registered in any jurisdiction. The distribution of this Scheme Information Document in certain jurisdictions may be restricted or subject to registration and accordingly, any person who gets possession of this Scheme Information Document is required to inform themselves about, and to observe, any such restrictions. It is the responsibility of any persons in possession of this Scheme Information Document and any persons wishing to apply for units pursuant to this Scheme Information Document to inform themselves of and to observe, all applicable laws and Regulations of such relevant jurisdiction. Any changes in SEBI/ Stock Exchange/ RBI regulations and other applicable laws/regulations could have an effect on such investments and valuation thereof.
- **Investments in Foreign Securities**
The risk of investing in foreign securities carries exchange rate risks related to depreciation of foreign currency and the country risks. The country risks would include events such as change in regulations or political circumstances like introduction of extraordinary exchange rate controls, restrictions on repatriation of capital due to exchange rate controls, bi-lateral political tensions leading to immobilization of overseas financial assets and the prevalent tax laws of the respective jurisdiction for the execution of trades or otherwise.
- **Currency risk**
The foreign securities are issued and traded in foreign currencies. To the extent that the assets of the Scheme are invested in securities denominated in foreign currencies, the Indian rupee equivalent of the net assets, distribution and income may be adversely affected by changes in the exchange rates of respective foreign currencies relative to the Indian Rupee. The repatriation of capital to India may also be hampered by changes in the regulations concerning exchange controls or political circumstances as well as the application to it of other restriction on investment.
- **Limit of Investments in Foreign Securities**
As per the Regulation, the Fund is permitted to invest US \$ 300 million. However, the overall limit for the Mutual Fund Industry is US \$ 7 billion. The Scheme therefore may or may not be able to utilise the limit of US \$ 300 million due to the US \$ 7 billion limit being exhausted by other Mutual Funds. Further, the overall ceiling for investment in overseas Exchange Traded Funds (ETFs) is US \$ 1 billion subject to a maximum of US \$ 50 million per mutual fund. As and when the investment limits are breached, the subscriptions would be stopped till such time that the assets under management in the Scheme would decrease from the threshold limit as mentioned in the Regulation.

- **Restrictions on Foreign Investment**
Some countries prohibit or impose substantial restrictions on investments by foreign entities. Certain countries may restrict investment opportunities in securities deemed important to national interests. The manner, in which foreign investors may invest in securities in certain countries, as well as limitations on such investments, may have an adverse impact on the operations of the Scheme. Certain risk arises from the inability of a country to meet its financial obligations. It is the risk encompassing economic, social and political conditions in a foreign country which might adversely affect the interests of the Scheme.
 - **Settlement Risks**
The Scheme will be exposed to settlement risk, as different countries have different settlement periods.
 - **Overseas Exchange Traded Funds, Exchange Traded Notes and liquidity risks**
The Scheme will predominantly invests in overseas mutual fund schemes including exchange traded funds and exchange traded notes and other securities/instruments, so all the risk factors pertaining to overseas mutual fund schemes including exchange traded funds and exchange traded notes shall also be applicable to this Scheme. Investors who intend to invest in the Scheme are required to and deemed to have understood the risk factors of the underlying securities. The liquidity of the Scheme's investments may be inherently restricted by the liquidity of the underlying securities in which it has invested.
 - **Lending of Securities**
The securities lending activity by the Scheme will have the inherent probability of collateral value drastically falling in time of strong downward market trends or due to it being comprised of tainted/forged securities, resulting in inadequate value of collateral until such time as that diminution in value is replenished by additional security. It is also possible that the borrowing party and/or the approved intermediary may suddenly suffer severe business setback and become unable to honor its commitments. This along with a simultaneous fall in value of collateral would render potential loss to the Scheme. Also the risk could be in the form of non-availability of ready securities for sale during the period security is lent.
- B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME**
As the Scheme is an Exchange Traded Scheme, the provisions of minimum number of investors and maximum holding of the investors are not applicable as per SEBI Regulations and Circulars.
- C. SPECIAL CONSIDERATIONS**
- Prospective investors should review/study Statement of Additional Information along with Scheme Information Document carefully and in its entirety and shall not construe the contents hereof or regard the summaries contained herein as advice relating to legal, taxation, or financial/investment matters and are advised to consult their own professional advisor(s) as to the legal or any other requirements or restrictions relating to the subscriptions, gifting, acquisition, holding, disposal (sale, transfer, redemption or conversion into money) of units and to the treatment of income (if any), capitalization, capital gains, any distribution, and other tax consequences relevant to their subscription, acquisition, holding, capitalization, disposal (sale, transfer, redemption or conversion into money) of units within their jurisdiction/ nationality, residence, domicile etc. or under the laws of any jurisdiction to which they or any managed Funds to be used to purchase/gift units are subject, and also to determine possible legal, tax, financial or other consequences of subscribing / gifting to, purchasing or holding units before making an application for units.
 - Benchmark Mutual Fund/AMC has not authorised any person to give any information or make any representations, either oral or written, not stated in this Scheme Information Document in

connection with issue of Units under the Scheme. Prospective investors are advised not to rely upon any information or representations not incorporated in this Scheme Information Document as the same have not been authorised by the Fund or the AMC. Purchase or redemption made by any person on the basis of statements or representations which are not contained in this Scheme Information Document or which are not consistent with the information contained herein shall be solely at the risk of the investor. The investor is requested to check the credentials of the individual, firm or other entity he/she is entrusting his/her application form and payment to, for any transaction with the Fund. The Fund shall not be responsible for any acts done by the intermediaries representing or purportedly representing such investor.

- If the units are held by any person in breach of the Regulations, law or requirements of any governmental, statutory authority including, without limitation, Exchange Control Regulations, the Fund may mandatorily redeem all the units of any unitholder where the units are held by a unitholder in breach of the same. The Trustee may further mandatorily redeem units of any unitholder in the event it is found that the unitholder has submitted information either in the application or otherwise that is false, misleading or incomplete.

If a unitholder makes a redemption request immediately after purchase of units, the Fund shall have a right to withhold the redemption request till sufficient time has elapsed to ensure that the amount remitted by him (for purchase of units) is realized and the proceeds have been credited to the concerned Scheme's Account. However, this is only applicable if the value of redemption is such that some or all of the freshly purchased units may have to be redeemed to effect the full redemption.

- **Anti Money Laundering:** Benchmark Mutual Fund is committed to comply with all applicable anti money laundering laws and regulations in all of its operations. In India, the Prevention of Money Laundering Act, 2002 and the rules thereunder have been notified. Further, SEBI has also issued guidelines on Anti Money Laundering which are required to be followed by the intermediaries. Benchmark Mutual Fund recognises the value and importance of creating a business environment that strongly discourages money launderers from using Benchmark Mutual Fund. To that end, certain policies have been adopted by the AMC.

Know Your Customer (KYC): The need to "Know Your Customer" is vital for the prevention of money laundering. The AMC may seek information or obtain and retain documentation used to establish identity. It may re-verify identity and obtain any missing or additional information for this purpose.

The AMC shall have absolute discretion to reject any application, or prevent further transactions by a Unit Holder, if after due diligence, the investor / Unit Holder / a person making the payment on behalf of the investor does not fulfill the requirements of the "Know Your Customer" or the AMC believes that the transaction is suspicious in nature as regards money laundering. In this behalf the AMC reserves the right to reject any application and/or effect a mandatory Redemption of Units allotted at any time prior to the expiry of 21 Business Days from the date of the application. If the payment for purchase of Units are made by a third party (e.g. a Power of Attorney Holder, a Financing agency, a relative, etc.), the Unit Holder may be required to provide such details of such transaction so as to satisfy the AMC of the source and / or consideration underlying the transaction.

D. DEFINITIONS

- In this Information Document, unless the context otherwise requires:
1. 'Asset Management Company'/'AMC'/'Investment Manager' means Benchmark Asset Management Company Pvt. Ltd., a Company incorporated under the Companies Act, 1956 and approved by SEBI to act as an Asset Management Company for the Scheme(s) of Benchmark Mutual Fund.
 2. 'Applicable NAV' means NAV of the Scheme as declared by the Fund at the close of previous business day.
 3. 'Authorised Participant' means the Member of the National Stock Exchange of India Ltd. and their nominated entities/persons who are appointed by the AMC/Fund to act as Authorized Participant.
 4. 'Creation Unit', is a fixed number of units of the Scheme which is exchanged for "Portfolio Deposit" and a "Cash Component". For redemption of units it is vice versa, i.e. a fixed number of units of the Scheme and cash component are exchanged for Portfolio Deposit.
 5. 'Custodian' / 'Citi Bank' means Citi Bank which has been granted a certificate of registration by SEBI under the SEBI (Custodian of Securities) Regulations 1996 and for the time being appointed by the Fund for rendering custodial services for the Scheme in accordance with the Regulations.
 6. 'Depository' means a body corporate as defined in the Depositories Act, 1996 (22 of 1996) and includes National Securities Depository Ltd. (NSDL) and Central Depository Systems Ltd (CDSL).
 7. 'Depository Participant' means a person registered as such under sub-section (1A) of section 12 of the Securities and Exchange Board of India Act, 1992.
 8. 'Dividend' means the income distributed by the Fund on units.
 9. 'Entry Load' means load on purchase/subscription of units.
 10. 'Exit Load' means load on repurchase/redemption of units.
 11. 'Exchange/Market' means Recognized Stock Exchange/s where the units of the Scheme are listed.
 12. 'Exchange Traded Fund' / 'ETF' means a fund whose units are listed on an exchange and can be bought / sold at prices, which may be close to the NAV of the Scheme.
 13. 'FII' means Foreign Institutional Investors registered with SEBI under SEBI (Foreign Institutional Investors) Regulations, 1995 as amended from time to time.
 14. 'Fund' means Benchmark Mutual Fund, a Trust set up under the provisions of Indian Trust Act, 1882 and registered with SEBI vide Registration No. MF/045/01/6 dated June 12, 2001.
 15. 'Investor' means any resident or non-resident person whether individual or a non-individual who is eligible to subscribe for units under the laws of his/her/their state/county of incorporation, establishment citizenship, residence or domicile and under the Income Tax Act, 1961 including amendments made from time to time and who has made an application for subscribing units under the Scheme. Under normal circumstances, a unit holder would be deemed to be an investor.
 16. 'IMA' means Investment Management Agreement dated February 14, 2001, as amended from time to time, entered into between Benchmark Trustee Company Pvt. Ltd. and Benchmark Asset Management Company Pvt. Ltd.
 17. 'Large Investor' means investors who are eligible to invest in the Scheme and who would be creating units of the Scheme in creation unit size by depositing Portfolio Deposit and Cash Component. Further large investor would also mean those investors who would be redeeming units of the Scheme in creation unit size.
 18. 'Load' means a charge that may be levied as a percentage of NAV at the time of entry into the Scheme or at the time of exit from the Scheme.
 19. 'NAV' means Net Asset Value per unit of the Scheme calculated in the manner described in this Scheme Information Document or as may be prescribed by the SEBI Regulations from time to time.
 20. 'NFO' means New Fund Offer.
 21. 'NSE' means the National Stock Exchange of India Ltd., a Stock Exchange recognized by the Securities and Exchange Board of India.
 22. 'RBI' means the Reserve Bank of India established under The Reserve Bank of India Act, 1934.
 23. 'Saleable Underlying Stock' means the securities which form part of the holdings of the Scheme, as certified by the Custodian and can be readily sold.
 24. 'Scheme' means Oil Benchmark Exchange Traded Scheme (Oil BeES) offered under this Document.
 25. 'SEBI' means the Securities and Exchange Board of India, established under Securities and Exchange Board of India Act, 1992 as amended from time to time.
 26. 'SEBI Regulations/Regulations' means SEBI (Mutual Funds) Regulations, 1996 as amended from time to time including any circulars, directions or clarifications issued by SEBI or any Government authority and as applicable to the Scheme and the Fund.

27. 'Oil BeES' means Oil Benchmark Exchange Traded Scheme (Oil BeES) in the form of an Exchange Traded Fund to be listed on one or more Exchange(s).
28. 'Sponsor' means Niche Financial Services Pvt. Ltd., a Company incorporated under the Companies Act, 1956 and includes its successors and permitted assigns.
29. 'Trustee' means the Trustee Company which holds the property of Benchmark Mutual Fund in trust and includes the directors of the Trustee Company and the successors and assigns of the Trustee Company.
30. 'Trustee Company' means Benchmark Trustee Company Pvt. Ltd., a Company incorporated under the Companies Act, 1956 and approved by SEBI to act as Trustee of the Schemes of Benchmark Mutual Fund.
31. 'Trust Deed' means the Deed of Trust of the Mutual Fund dated February 14, 2001, entered into between Niche Financial Services Pvt. Ltd. (Sponsor) and Benchmark Trustee Company Pvt. Ltd. (Trustee Company).
32. 'Unit' means the interest of investor in the Scheme, which consists of each unit representing one undivided share in the assets of the Scheme.
33. 'Unit-holder' means a person holding unit(s) in the Scheme of Benchmark Mutual Fund offered under this Scheme Information Document.
34. 'Working Day/Business Day' means any day other than: (a) Saturday and Sunday (b) a day on which capital/debt markets in Mumbai are closed or are unable to trade for any reason (c) a day on which the register of unit holders is closed (d) a day on which the Banks in Mumbai are closed/ or RBI is closed for business/clearing (e) a day on which National Stock Exchange of India is closed (f) a day which is public/Bank holiday at a collection centre where the application is received (g) a day on which sale and repurchase of units is suspended by the Trustee (h) a day on which normal business could not be transacted due to storms, floods, bandhs, strikes etc. However the AMC reserves the right to declare any day a Working Day or otherwise at any or all collection centres.

Words and expressions used in this Document and not defined will have same meaning as assigned to them in Trust Deed.

Interpretation

For all purposes of this Document, except as otherwise expressly provided or unless the context otherwise required:

1. the terms defined in this Scheme Information Document include the singular as well as the plural.
2. pronouns having a masculine or feminine gender shall be deemed to include the other.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

1. the draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
2. All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
3. The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
4. The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.

**For Benchmark Asset Management Company Pvt. Ltd.
(Asset Management Company for Benchmark Mutual Fund)**

**Gautam H. Rathor
(Compliance Officer)**

Place: Mumbai

Date: July 22, 2008

Note: The aforesaid Due Diligence Certificate dated July 22, 2008 was submitted to Securities and Exchange Board of India on July 22, 2008.

II. INFORMATION ABOUT THE SCHEME

A. Type of Scheme

An Open ended exchange listed Scheme.

B. Investment Objective

The investment objective of the Scheme is to provide returns that, before expenses, closely correspond to the returns provided by crude oil by investing in units of overseas mutual fund schemes including exchange traded funds investing in securities/instruments linked to crude oil and exchange traded notes and other securities/instruments whose returns are linked to crude oil.

C. Asset Allocation

The investment policies of the Scheme shall be as per SEBI (Mutual Funds) Regulations, 1996, and within the following guidelines. Under normal market circumstances, the investment range would be as follows:

Instruments	%	Risk Profile
Units of overseas Mutual Fund Schemes including Exchange Traded Funds investing in securities/instruments linked to crude oil and Exchange Traded Notes and other securities/instruments whose returns are linked to crude oil	90%-100%	Medium to High
Money Market Instruments, G-Secs, Bonds, debt instruments and cash at call	0%-10%	Low

It may be clearly understood that the percentages above are only indicative and not absolute.

D. Investment by the Scheme

Investment in units of overseas mutual fund schemes including exchange traded fund and exchange traded notes

The Scheme shall predominantly invest in units of overseas mutual fund schemes including exchange traded funds investing in securities/instruments linked to crude oil and exchange traded notes and other securities/instruments whose returns are linked to crude oil. As per Circular SEBI/IMD/CIR No.7/104753/07 dated September 26, 2007, the limits for overseas investment is subject to a maximum of US \$ 300 million per mutual fund and the limits for investments in overseas Exchange Traded Funds is subject to a maximum of US \$ 50 million per mutual fund. As and when this limit is revised or modified, the Fund shall adopt such new limits.

As mentioned under SEBI Regulations, the restriction on the investments in mutual fund units upto 5% of net assets and prohibiting charging of fees on the same, shall not be applicable to investments in mutual funds units in foreign countries. However, the management fees and other expenses charged by the mutual fund in foreign countries along with the management fee and recurring expenses charged to the domestic mutual fund scheme shall not exceed the total limits on expenses as prescribed under Regulation 52(6). Where the scheme is investing only a part of the net assets in the foreign mutual fund(s), the same principle shall be applicable for that part of investment.

Investments in Debt Instruments

The Scheme will invest in Money Market Instruments, G-Secs, Bonds, Debentures, etc. The investment restrictions applicable to debt instruments, as specified in Schedule VII of SEBI (Mutual Funds) Regulations, 1996 are mentioned under 'Investment restrictions'.

Investment of Subscription Money

The Fund may invest subscription money received from the investing public in bank deposits or money market instruments before finalization of the allotment of Units. The AMC, on being satisfied of the receipt of the minimum subscription amount, can commence investment, out of the funds received, in accordance with the investment objectives of the Scheme and as per the existing Regulations. The income earned out of

such investments would be merged with the corpus of the Scheme on completion of the allotment of the Units.

Lending of Securities

The Scheme may lend securities from its portfolio in accordance with the Regulations and the applicable SEBI guidelines. Securities' lending shall enable the Scheme to earn income that may partially offset the expenses of the Scheme and thereby reduce the effect of the expenses have on the Scheme's ability to provide investment returns. The Scheme will pay reasonable administrative and custodial fees in connection with the loan of securities. The Scheme will be exposed to the risk of loss should a borrower default on its obligation to return the borrowed securities. The Scheme's share of income from the lending of securities will be included in the Scheme's gross income. The Fund will comply with the conditions for securities lending specified by the SEBI.

The maximum exposure of the Scheme to a single intermediary in the stock lending programme at any point of time would be limited to 50% of the market value of the equity portfolio of the Scheme or upto such limits as may be specified by SEBI. The Scheme will not lend more than 75% of its corpus.

E. Investment Strategy

The AMC uses 'passive' approach to try and achieve Scheme's investment objective. The Scheme does not try to 'beat' the markets they track and do not seek temporary defensive positions when markets decline or appear over valued. The AMC does not make any judgments about the investment merit of a particular security nor will it attempt to apply any economic, financial or market analysis. Passive approach eliminates active management risks in regards to over / underperformance vis-à-vis a benchmark.

The Scheme will invest upto 100% but at least 90% of its total assets in units of overseas mutual fund schemes including exchange traded funds investing in securities/instruments linked to crude oil and exchange traded notes whose returns are linked to crude oil. The Scheme may hold upto 10% of their total assets in other securities/instruments. As long as the Scheme invests at least 90% of its total assets in units of overseas mutual fund schemes including exchange traded funds investing in securities/instruments linked to crude oil and exchange traded notes whose returns are linked to crude oil, it may also invest its other assets in cash and cash equivalents and short-term high quality debt that would include, obligations of the Indian Government and its agencies, Commercial Papers (rated by recognized Rating agencies), Certificates of Deposit, repurchase agreements (Repo's), units of money market funds and other money market instruments permissible under the investment norms.

Risk Control

Investments made by the Scheme would be in accordance with the investment objectives of the Scheme and provisions of SEBI Regulations. Since the investing requires disciplined risk management, the AMC would incorporate adequate safeguards for controlling risk in the portfolio construction process. While these measures are expected to mitigate the above risks to a large extent, there can be no assurance that these risks would be completely eliminated.

Change in Investment Pattern

Subject to SEBI Regulations, the asset allocation pattern indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentage stated above are only indicative and not absolute. These proportions may vary substantially depending upon the perception of the AMC, the intention being all the times to seek to protect the interest of the unit holders. Such changes in the investment pattern will be for short term and keeping in view the passive nature of the Scheme.

Implementation of Policies

The Scheme, in general, will invests in units of overseas mutual fund schemes including exchange traded funds investing in securities/instruments linked to crude oil and exchange traded notes whose returns are linked to crude oil. Expectation is that, over time, the tracking error of the Scheme relative to the performance of the benchmark will be relatively low.

Investment Process

The Scheme will endeavor to track the rupee denominated international prices of crude oil by investing in units of overseas mutual fund schemes including exchange traded funds investing in securities/instruments linked to crude oil and exchange traded notes whose returns are linked to crude oil and other securities/instruments whose returns are linked to crude oil.

Recording of Investment Decisions

The investment decisions will be taken by the Scheme keeping in view the market conditions, investment objective of the Scheme and all the relevant aspects. The AMC will review all the investments made by the Scheme. The investment decisions of the Scheme will be carried out by the designated fund manager under the supervision of Executive Director. All investment decisions of the Scheme will be recorded in accordance with SEBI Regulations.

Portfolio Turnover

Portfolio Turnover is a term used to measure the amount of trading that occurs in a Scheme's portfolio during a given time period. The Scheme is an open-ended scheme. It is therefore expected that there would be a number of subscriptions and redemptions on a daily basis. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio.

Portfolio Turnover is defined as the lower of purchases and sales divided by the average net assets during the specified period of time.

F. Fundamental Attributes

Following are the fundamental attributes of the Scheme, in terms of Regulation 18(15A) of the SEBI Regulations :

(i) Type of Scheme : An Open ended, exchange listed Scheme.

(ii) Investment Objective :

- The investment objective of the Scheme is to provide returns that, before expenses, closely correspond to the returns provided by crude oil by investing in units of overseas mutual fund schemes including exchange traded funds investing in securities/instruments linked to crude oil and exchange traded notes and other securities/instruments whose returns are linked to crude oil.
- Investment pattern - Units of mutual fund schemes including exchange traded funds/exchange traded notes/Money Market instruments/government securities - portfolio break-up with minimum and maximum asset allocation is disclosed in paragraph 'Asset Allocation'.

(iii) Terms of Issue : Provisions with respect to listing, redemption of units and fees and expenses as indicated in this Scheme Information Document.

In accordance with Regulation 18(15A) of the Regulations, the Trustee shall ensure that no change in the fundamental attributes of the Scheme or the trust or fees and expenses payable or any other change which would modify the Scheme and affect the interest of the Unit Holders will be carried out unless:

- (i) A written communication about the proposed change is sent to each Unit Holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a Marathi daily newspaper with wide circulation published in Mumbai (as the head office of the Fund is situated there); and
- (ii) The Unit holders are given an option to exit for a period of 30 days to exit at the prevailing Net Asset Value without any exit Load.

Fundamental attributes will not cover such actions of the Trustee of the Mutual Fund or the Board of Directors of the Asset Management Company, made in order to conduct the business of the Trust, the Scheme or the Asset Management Company, where such business is in the nature of discharging the duties and responsibilities with which they have been charged. Nor will it include changes to the Scheme made in order to comply with changes in Regulation with which the Scheme has been required to comply.

Benchmark Index

The Fund will use rupee denominated international prices of crude oil as the benchmark for the Scheme. The same has been chosen as this Scheme primarily invests in units of overseas mutual fund schemes including exchange traded funds investing in securities/instruments linked to crude oil and exchange traded notes and other securities/instruments whose returns are linked to crude oil. Thus, the aforesaid benchmark is such that it is most suited for comparing performance of the Scheme. A detailed review of the Scheme and the performance of the Scheme vis-à-vis the benchmark will be placed before the Board of Directors of AMC and Trustee on a quarterly basis.

The Trustee reserves the right to change the benchmark or select an additional benchmark for evaluation of performance of the Scheme from time to time in conformity with investment objective of the Scheme and appropriateness of the benchmark subject to SEBI Regulations and other prevailing guidelines, if any.

H. Fund Manager of the Scheme

Vishal Jain, aged 36 years, is the Fund Manager for Oil Benchmark Exchange Traded Scheme (Oil BeES). He is B. Sc. and MBA with over 10 years experience. He was previously with the CRISIL Ltd., India's premier rating agency, where he was part of the Index group, which was involved in the calculation, maintenance and dissemination of CRISIL Equity Indices. He was then deputed to India Index Services & Products Ltd. (IISL), a joint venture of CRISIL and NSE, which has a licensing and consulting agreement with Standard & Poor's, the world largest index service provider. He is working with Benchmark Asset Management Company Pvt. Ltd. since October 2000. Presently he is designated as Chief Investment Officer and is responsible for the Fund Management of all the Schemes of Benchmark Mutual Fund. He has also been designated as Fund Manager of the following Schemes i.e. (i) Nifty BeES (ii) Bank BeES (iii) Benchmark Split Capital Fund - Balanced (iv) Benchmark Equity & Derivatives Opportunities Fund and (v) Gold BeES.

I. Investment Restrictions

All the investments by the Scheme and the Mutual Fund shall always be within the investment restrictions as specified in SEBI Regulations as amended from time to time. Pursuant to the Regulations the following are the investment restrictions as presently applicable:

1. The Scheme shall not invest more than 15% of its NAV in debt instruments issued by a single issuer, which are rated not below the investment grade by a credit rating agency authorized to carry out such activity under the Act. Such investment limit may be extended to 20% of the NAV of the Scheme with the prior approval of Board of Trustees and Board of Asset Management Company, till the time the Regulations require such approvals. Provided further that investment within such limit can be made in mortgaged backed securitized debt which are rated not below investment grade by a rating agency registered with the Board. However such limit shall not be applicable to investments in government securities and money market instruments. Provided further that Debentures, irrespective of any residual maturity period (above or below one year), shall attract the investment restrictions as applicable for debt instruments as specified under Clause 1 and 1 A of Seventh Schedule to the SEBI (Mutual Funds) Regulations, 1996.
2. The Scheme shall not invest more than 10% of its NAV in unrated debt instruments issued by a single issuer and the total investments in such instruments shall not exceed 25% of the NAV of the Scheme. All such investments shall be made with the prior approval of the Board of Trustees and Board of Asset Management Company, till the time the Regulations require such approvals.
3. Transfer of investments from one Scheme to another Scheme in the Mutual Fund shall be allowed only if:
 - a. Such transfers are done at the prevailing market price for quoted instruments on spot basis.
Explanation: "Spot basis" shall have same meaning as specified by Stock Exchange for spot transaction.
 - b. The securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.
4. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relative securities and in all cases of sale, deliver the securities and shall in

no case put itself in a position whereby it has to make short sale or carry forward transaction or engage in badla finance.

5. The Mutual Fund shall get the securities purchased transferred in the name of the Fund on account of the Scheme, wherever investments are intended to be of a long-term nature.
6. Pending deployment of funds of a Scheme in securities in terms of investment objectives of the Scheme, a Mutual Fund can invest the funds of the Scheme in short-term deposits of scheduled commercial banks within the limits prescribed under SEBI Regulations and applicable guidelines.
7. The Mutual Fund may borrow to meet liquidity needs, for the purpose of repurchase, redemption of units or payment of interest or dividend to the unit holders and such borrowings shall not exceed 20% of the net asset of the Scheme and duration of the borrowing shall not exceed 6 months. The Fund may borrow from permissible entities at prevailing market rates and may offer the assets of the Fund as collateral for such borrowing.
8. Till the time the Regulations so require the Scheme shall not make any investment in:
 - i Any unlisted security of an associate or group company of the sponsor; or
 - ii Any security issued by way of private placement by an associate or group company of the Sponsor; or
 - iii The listed securities of group companies of the Sponsor, which is in excess of 25% of the net assets.
9. The Scheme shall not invest more than 5 percent of its NAV in the unlisted equity shares or equity related securities.
10. The Scheme shall not make any investment in any fund of funds Scheme.
11. The Scheme will comply with any other Regulations applicable to the investments of Mutual Funds from time to time.

All investment restrictions shall be applicable at the time of making investments. The AMC may alter these limitations/objectives from time to time to the extent the SEBI Regulations change so as to permit Scheme to make its investments in the full spectrum of permitted investments to achieve its investment objective. The Trustees may from time to time alter these restrictions in conformity with the SEBI Regulations.

Investments Limitations and Restrictions in Foreign Securities

Pursuant to the Reserve Bank of India guidelines, SEBI Regulations and Circulars, the following are the investment and other limitations as presently applicable to the Scheme. All the overseas investments by the Scheme and the Mutual Fund, however, will always be within the investment restrictions as specified in SEBI vide Circular having reference no. SEBI/IMD/CIR No. 7/104753/07 dated September 26, 2007 and SEBI/IMD/CIR No.2/1222577/08 dated April 8, 2008 and SEBI (Mutual Funds) Regulations, 1996 as amended from time to time.

1. The aggregate ceiling for overseas investment is US \$7 billion.
2. Within the overall limit of US \$ 7 billion, mutual funds can make overseas investments subject to a maximum of US \$300 million per mutual fund. The permissible investments in which the Scheme can invest in:
 - i. ADRs/ GDRs issued by Indian or foreign companies
 - ii. Equity of overseas companies listed on recognized stock exchanges overseas
 - iii. Initial and follow on public offerings for listing at recognized stock exchanges overseas
 - iv. Foreign debt securities in the countries with fully convertible currencies, short term as well as long term debt instruments with rating not below investment grade by accredited/registered credit rating agencies
 - v. Money market instruments rated not below investment grade
 - vi. Repos in the form of investment, where the counterparty is rated not below investment grade; repos should not however, involve any borrowing of funds by mutual funds
 - vii. Government securities where the countries are rated not below investment grade
 - viii. Derivatives traded on recognized stock exchanges overseas only for hedging and portfolio balancing with underlying as securities
 - ix. Short term deposits with banks overseas where the issuer is rated not below investment grade
 - x. Units/securities issued by overseas mutual funds or unit trusts registered with overseas regulators and investing in (a) aforesaid securities, (b) Real Estate Investment Trusts (REITs)

listed in recognized stock exchanges overseas or (c) unlisted overseas securities (not exceeding 10% of their net assets).

3. The limits for investment in overseas Exchange Traded Funds (ETFs): The overall ceiling for investment in overseas ETFs is US \$1 billion subject to a maximum of US \$ 50 million per Mutual Fund

The restriction on the investments in mutual fund units upto 5% of net assets and prohibiting charging of fees on the same, shall not be applicable to investments in mutual funds units in foreign countries as per SEBI Regulations. However, the management fees and other expenses charged by the mutual fund in foreign countries along with the management fee and recurring expenses charged to the domestic mutual fund scheme shall not exceed the total limits on expenses as prescribed under Regulation 52(6). Where the scheme is investing only a part of the net assets in the foreign mutual fund(s), the same principle shall be applicable for that part of investment.

Investment by AMC

The AMC may invest in the Scheme. The percentage of such investment to the total net asset value may vary from time to time. The AMC shall not charge any fees on investment by the AMC in the units of the Scheme in accordance with sub-regulation 3 of Regulation 24 of the Regulations and shall charge fees on such amounts in future only if the SEBI Regulations so permit.

J. Scheme Performance

This Scheme is a new scheme and does not have any performance track record

III. UNITS AND OFFER

This section provides details you need to know for investing in the Scheme.

A. NEW FUND OFFER (NFO)

New Fund Offer Period This is the period during which a new Scheme sells its units to the investors.	NFO Opens on : NFO Closes on : The Trustee reserves the right to extend the closing date, subject to the condition that the New Fund Offer shall not be kept open for more than 30 days. The Trustee reserves the right to close the NFO period earlier by giving at least one day's prior notice in one daily newspaper.
New Fund Offer Price This is the price per unit that the investors have to pay to invest during the NFO.	The units being offered will have a face value of Rs.100/- each and will be issued at a premium equivalent to difference between allotment price and the face value i.e. Rs.100/-
Minimum Amount for Application in the NFO	Investors can invest under the Scheme with a minimum investment of Rs. 10,000/- (Rupees Ten Thousand only) and in multiples of Re. 1/- thereafter.
Minimum Target Amount This is the minimum amount required to operate the Scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 6 weeks, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of six weeks from the date of closure of the subscription period.	The Scheme seeks to collect a minimum target amount of Rs. 1 Crore during the NFO period.
Maximum Amount to be raised (if any)	The maximum amount to be raised shall be in accordance with SEBI Circulars on overseas investments mentioned under the paragraph of 'Investment Restrictions'.
Plans / Options offered	The Scheme offers only Growth Option.
Dividend Policy	The Trustee may declare dividend to the unit holders under the Scheme subject to the availability of distributable surplus and the actual distribution of dividends and the frequency of distribution will be entirely at the discretion of the Trustee. Such dividend will be payable to the unit holders whose names appear on the register of unit holders on the record date as fixed for the Scheme. The Dividend declared will be paid net of tax deducted at source, wherever applicable, to the unit holders within 30 days from the declaration of the dividend. There is no assurance or guarantee to the unit holders as to the rate of

	<p>dividend distribution nor that the dividend will be paid regularly.</p> <p>If the Fund declares dividend, the NAV will stand reduced by the amount of dividend and dividend distribution tax (if applicable) paid.</p>
Dematerialization	<ol style="list-style-type: none"> i. The units of the Scheme will be available in the Dematerialized (electronic) mode. ii. The applicant under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL/CDSL and will be required to indicate in the application the DP's name, DP ID Number and beneficiary account number of the applicant with the DP. iii. The units of the Scheme will be issued/repurchased and traded compulsorily in dematerialized form. <p>Applications without relevant details of his or her depository account are liable to be rejected.</p>
Allotment	<p>The units shall be allotted within 30 days from the date of the closure of the new fund offer.</p> <p>Allotment price of units will be based on the investment of New Fund Offer proceeds in the securities as mentioned in the asset allocation pattern.</p> <p>The Allotment Price in the New Fund Offer will be calculated as follows:</p> $\text{No. of Units to be Allotted} = \frac{\text{Net Assets in the Scheme on the date allotment}}{\text{Price in Rupees of one tenth of international price of crude oil on the date of Allotment}}$ $\text{Allotment Price} = \frac{\text{Amount Collected in the New Fund Offer - Refunds, if any}}{\text{Number of Units allotted in the New Fund Offer}}$ <p>If the proceeds collected in the NFO period is within the limits as mentioned in SEBI Regulations and Circulars on overseas investment, full and firm allotment is assured to every applicant, whose application is received during business hours, the cheque/demand draft accompanying the application is realized and the application is complete in all respect and found in order.</p> <p>If the proceeds collected in the NFO period exceeds the limits of overseas investments specified in SEBI Regulations and Circulars, the units shall be allotted on pro-rata basis to investors with valid applications.</p> <p>Allotment of units under the Scheme would be at the discretion of the Trustee. All units would be allotted in whole numbers and no fractional units will be allotted. The Trustee shall be entitled, at its absolute discretion, to reject any application.</p> <p>Upon allotment, an Allotment Advice will be sent by ordinary post to each unit-holder, stating the number of units allotted, not later than 30 days from the close of New Fund Offer and the units will be credited to</p>

	<p>the DP account of the applicant as per the details provided in the application form. Any excess amount, if any, would be refunded to the investor.</p>
<p>Refund</p>	<p>In accordance with the Regulations, if the Scheme fails to collect the minimum subscription amount as specified above, the Fund shall be liable to refund the money to the applicants.</p> <p>In addition to the above, refund of subscription money to applicants whose applications are invalid for any reason whatsoever, will commence immediately after the allotment process is completed. Full amount will be refunded within 6 weeks of closure of NFO. If the Fund refunds the application amount later than 6 weeks, interest @ 15% p.a. for delayed period will be paid and charged to the AMC. Refund orders will be marked "Account Payee only" and drawn in the name of the applicant in the case of the sole applicant and in the name of the first applicant in all other cases.</p>
<p>Who can invest</p> <p>This is an indicative list and you are requested to consult your financial advisor to ascertain whether the Scheme is suitable to your risk profile.</p>	<p>The following persons (subject, wherever relevant, to purchase of units being permitted under their respective constitution and relevant state regulations) are eligible to subscribe to units :</p> <ol style="list-style-type: none"> 1. Resident Adult individuals, either singly or jointly (not exceeding three) or on anyone or Survivor basis. 2. Parents/Lawful Guardian on behalf of minors. 3. Karta of Hindu Undivided Family (HUF). 4. Partnership Firms. 5. Companies/Domestic Corporate Bodies/Societies/Association of Persons/Body of individuals/Clubs/Public Sector Undertakings registered in India if authorized and permitted to under applicable laws and regulations. 6. Charitable or Religious Trusts authorized to invest in units of Mutual Funds. 7. Banks (including co-operative Banks and Regional Rural Banks), Financial Institutions and Investment Institutions incorporated in or the Indian branches of banks incorporated outside India. 8. Non-Resident Indians, persons of Indian origin residing abroad (NRIs) on full repatriation basis and on non-repatriation basis. 9. Foreign institutional investors on full repatriation basis (subject to RBI approval) 10. Wakf Boards or endowments and Registered Societies (including registered co-operative societies) and private trusts authorized to invest in units. 11. An association of persons or body of individuals whether incorporated or not. 12. Army/Air Force/Navy/Para-military funds and other eligible institutions. 13. Scientific and/or industrial research organizations. 14. Multilateral Funding Agencies or Bodies Corporate incorporated outside India with the permission of Government of India / Reserve bank of India. 15. Overseas Financial Organizations which have entered into an arrangement for investment in India, inter-alia with a mutual fund registered with SEBI and which arrangement is approved by Government of India. 16. Provident / Pension / Gratuity / Superannuation and such other retirement and employee benefit and other similar funds.

	<p>17. Other Associations, Institutions, Bodies, Mutual Funds etc. authorized to invest in the units.</p> <p>18. Apart from the above, all other categories of investors permitted at present and in future are eligible to invest in the Scheme.</p> <p>All cheques and bank drafts accompanying the application form should contain the application form number on its reverse. It is mandatory for every applicant to provide the name of the bank, branch, address, account type and number as per SEBI requirements and any Application Form without these details will be treated as incomplete. Such incomplete applications will be rejected. The Registrar/AMC may ask the investor to provide a blank cancelled cheque or its photocopy for the purpose of verifying the bank account number.</p>
Where can you submit the filled up applications	<p>Investors can submit their applications at the office of the Registrar & Transfer Agent, Karvy Computershare Private Limited, Karvy Registry House, H No. 8-2-596, Avenue 4, Street No. 1, Banjara Hills, Hyderabad - 500034 or its investor services centres.</p> <p>Applications under the NFO can be submitted at any of the branches of the collecting bankers or Investor Service Centres of Benchmark Asset Management Company Pvt. Ltd. For details, please refer back cover page of this document.</p>
How to Apply	Please refer to the SAI and Application form for the instructions.
Listing	The Fund would endeavour to get the units of the Scheme listed on National Stock Exchange of India Ltd. (NSE) within 30 days from the date closure of New Fund Offer of the Scheme. The trading will be as per the normal settlement cycle. The AMC reserves the right to list units of the Scheme on any other recognized stock exchange.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Presently, AMC does not intend to re-issue the units once redeemed. The number of Units held by the Unit Holder in his demat account will stand reduced by the number of Units Redeemed.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	<p>Right to Limit Fresh Subscription & Redemption</p> <p>In case the size of the Scheme increases to a level which in the opinion of the Trustees is not manageable, the Trustees reserve the right to stop fresh subscription of units and also redeem the units on pro-rata basis to investors in order to reduce the size to a manageable level.</p> <p>The Trustees reserves the right at its sole discretion to withdraw/suspend the allotment/subscription of units in the Scheme temporarily or indefinitely, at the time of NFO or otherwise, if the AMC views that increasing the size of the Scheme may prove detrimental to the unit holders of the Scheme. A request or any order to purchase the units is not binding on and may be rejected by the Trustees or the AMC unless it has been confirmed in writing by the AMC and / or the payment has been received.</p> <p>Right to limit Redemption</p> <p>The Trustee, in the general interest of the unit holders of the Scheme</p>

	offered under this Scheme Information Document and keeping in view of the unforeseen circumstances/unusual market conditions, may limit the total number of units, which can be redeemed on any Business Day depending on the total “Saleable Underlying Stock” available with the Fund.
--	--

B. ONGOING OFFER DETAILS

<p>Ongoing Offer Period This is the date from which the scheme will reopen for subscription / redemption after the closure of the NFO period.</p>	<p>Within 30 days from the date of Closure of the NFO.</p>
<p>Ongoing Price for subscription by investors. This is the price you need to pay for purchase Example : If the applicable NAV is Rs. 10 entry load is 2% then the purchase price will be : Rs. 10 * (1 +0.02) = Rs. 10.20</p>	<p>Directly with the Fund Units of the Scheme in less than Creation Unit cannot be purchased directly with the Fund. Creation Unit’ is a fixed number of units of the Scheme, which is exchanged for “Portfolio Deposit” and a “Cash Component”. The facility of creating units in Creation Unit size is available to the Authorised Participants (whose names will be available on the website of the Fund www.benchmarkfunds.com) and large investors. The number of units of the Scheme that investors can create in exchange of the Portfolio Deposit and Cash Component is 10,000 units and in multiples thereof. The Fund would define the Portfolio Deposit and Cash Component on daily basis which shall be exchanged for a creation unit and can change from time to time. The requisite securities constituting the Portfolio Deposit have to be transferred to the Fund’s DP account while the Cash Component has to be paid to the Custodian / AMC. On confirmation of the same by the Custodian / AMC, the AMC will transfer the respective number of units of the Scheme into the investor’s DP account. The AMC may create “Creation Unit” prior to receipt of all or a portion of the relevant Portfolio Deposit and Cash Component in certain circumstances where the purchaser, among other things, posts collateral to secure its obligation to deliver such outstanding Portfolio Deposit and Cash Component. In certain circumstances, the Fund may allow cash purchases of units of the Scheme in creation units size by Large Investors/Authorised Participants. Purchase request for creation units shall be made by such investor to the Fund/AMC where upon the Fund/AMC will arrange to buy the underlying portfolio securities.</p> <p>On the Exchange As the units of the Scheme would be listed on NSE, an investor can buy units on continuous basis on the capital market segment of NSE during trading hours like any other publicly traded stock at prices which may be close to the actual NAV of the Scheme. There is no minimum investment, although units are purchased in round lots of 1 unit.</p>

<p>Ongoing Price for redemption by investors.</p> <p>This is the price you need to pay for redemption.</p> <p>Example : If the applicable NAV is Rs. 10 exit load is 2% then the redemption price will be :</p> <p>Rs. 10 * (1 - 0.02) = Rs. 9.80</p>	<p>Directly with the Fund</p> <p>Units of the Scheme in less than Creation Unit cannot be redeemed directly with the Fund.</p> <p>Creation Unit' is a fixed number of units of the Scheme, which is exchanged for "Portfolio Deposit" and a "Cash Component". The facility of redeeming units in Creation Unit size is available to the Authorised Participants (whose names will be available on the website of the Fund www.benchmarkfunds.com) and large investors.</p> <p>The number of units of the Scheme that investors can redeem in exchange of the Portfolio Deposit and Cash Component is 10,000 units and in multiples thereof.</p> <p>The Fund would define the Portfolio Deposit and Cash Component on daily basis which shall be exchanged for a creation unit and can change from time to time.</p> <p>The requisite number of units of the Scheme equaling the Creation Unit has to be transferred to the Fund's DP account and the Cash Component to be paid to the AMC/Custodian. On confirmation of the same by the AMC, the AMC will transfer the Portfolio Deposit to the investor's DP account and pay the Cash Component, if applicable.</p> <p>The AMC may redeem Creation Unit of the Scheme prior to receipt of all or portion of the relevant units of the Scheme in certain circumstances where the purchaser, among other things, posts collateral to secure its obligation to deliver such outstanding units of the Scheme.</p> <p>In certain circumstances, the Fund may allow cash redemption of the units of the Scheme in creation unit size by large investors/authorized participant. Such investors shall make redemption request to the Fund/AMC whereupon the Fund/AMC will arrange to sell underlying portfolio securities on behalf of the investor. Accordingly, the sale proceeds of portfolio securities, after adjusting necessary charges/costs, will be remitted to the investor.</p> <p>On the Exchange</p> <p>As the units of the Scheme would be listed on NSE, an investor can sell units on continuous basis on the capital market segment of NSE during trading hours like any other publicly traded stock at prices which may be close to the actual NAV of the Scheme. The units are sold in round lots of 1 unit.</p>
<p>Cut off timing for subscriptions/redemptions</p> <p>This is the time before which your application (complete in all respects) should reach the official points of acceptance</p>	<p>As the Scheme is an Exchange Traded Scheme, the provisions of Cut-Off Time are not applicable.</p>
<p>Where can the applications for subscription / redemption be submitted?</p>	<p>Registered Offices / Branch offices/ Investor Services Centres of Benchmark Asset Management Company Pvt. Ltd. and any other official point of acceptance as declared by the AMC from time to time.</p>

Minimum Amount for purchase/redemption	Directly with Fund - The number of units of the Scheme that investors can create/redeem in exchange of Portfolio Deposit and Cash Component is 10,000 units and in multiples thereof. On the Exchange - 1 unit.
Minimum balance to be maintained and consequences of non maintenance.	Nil
Special products available	The Scheme does not offer Systematic Investment Plan, Systematic Transfer Plan or Systematic Withdrawal Plan.
Account Statements	<p>Applications received directly with the Fund</p> <ul style="list-style-type: none"> • The AMC shall issue to the investor whose application has been accepted, an account statement specifying the number of units allotted will be mailed within 10 working days from date of receipt of the application during the ongoing basis. • For those unitholders who have provided an e-mail address, the AMC will send the account statement by e-mail. • The unitholder may request for a physical account statement by writing/calling the AMC/ISC/R&T. <p>Annual Account Statement</p> <ul style="list-style-type: none"> • The Mutual Funds shall provide the Account Statement to the Unitholders who have not transacted during the last six months prior to the date of generation of account statements. The Account Statement shall reflect the latest closing balance and value of the Units prior to the date of generation of the account statement, • The account statements in such cases may be generated and issued along with the Portfolio Statement or Annual Report of the Scheme. • Alternately, soft copy of the account statements shall be mailed to the investors' e-mail address, instead of physical statement, if so mandated.
Dividend	The dividend warrants shall be dispatched to the unitholders within 30 days of the date of declaration of the dividend.
Redemption	For redemption request received directly with the Fund The redemption or repurchase proceeds shall be dispatched to the unitholders within 10 working days from the date of redemption or repurchase.
Delay in payment of redemption / repurchase proceeds	The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).
Settlement of Purchase / Sale of the units of Scheme on the NSE	Buying / Selling of units of the Scheme on the NSE is just like buying / selling any other normal listed security. If an investor has bought units, an investor has to pay the purchase amount to the broker / sub-broker such that the amount paid is realised before the funds pay-in day of the settlement cycle on the NSE. If an investor has sold units, an investor has to deliver the units to the broker / sub-broker before the securities pay-in day of the settlement cycle on the NSE. The units (in the case of units bought) and the funds (in the case of units sold) are paid out to the

	<p>broker on the payout day of the settlement cycle on the NSE. The NSE regulations stipulate that the trading member should pay the money or units to the investor within 24 hours of the payout.</p> <p>If an investor has bought units, he should give Standing Instructions for 'Delivery-In' to his/her DP for accepting units in his/her beneficiary account. An investor should give the details of his/her beneficiary account and the DP-ID of his/her DP to his/her trading member. The trading member will transfer the units directly to his/her beneficiary account on receipt of the same from NSE's Clearing Corporation.</p> <p>An investor who has sold units should instruct his/her Depository Participant (DP) to give 'Delivery Out' instructions to transfer the units from his/her beneficiary account to the Pool Account of his/her trading member through whom he/she have sold the units. The details of the Pool A/c (CM-BP-ID) of his/her trading member to which the units are to be transferred, unit quantity etc. should be mentioned in the Delivery Out instructions given by him/her to the DP. The instructions should be given well before the prescribed securities pay-in day. SEBI has advised that the Delivery Out instructions should be given at least 24 hours prior to the cut-off time for the prescribed securities pay-in to avoid any rejection of instructions due to data entry errors, network problems, etc.</p>												
<p>Rolling Settlement</p>	<p>As per the SEBI's circular dated March 4, 2003, the rolling settlement on T+2 basis for all trades has commenced from April 1, 2003 onwards. The Pay-in and Pay-out of funds and the securities/units takes place within 2 working days after the trading date.</p> <p>The pay-in and pay-out days for funds and securities are prescribed as per the Settlement Cycle. A typical Settlement Cycle of Rolling Settlement is given below:</p> <table border="1" data-bbox="610 1136 1382 1419"> <thead> <tr> <th>Day</th> <th>Activity</th> </tr> </thead> <tbody> <tr> <td>T</td> <td>The day on which the transaction is executed by a trading member</td> </tr> <tr> <td>T+1</td> <td>Confirmation of all trades including custodial trades by 11.00 a.m.</td> </tr> <tr> <td>T+1</td> <td>Processing and downloading of obligation files to brokers /custodians by 1.30 p.m.</td> </tr> <tr> <td>T+2</td> <td>Pay-in of funds and securities by 11.00 a.m.</td> </tr> <tr> <td>T+2</td> <td>Pay out of funds and securities by 1.30 p.m.</td> </tr> </tbody> </table> <p>While calculating the days from the Trading day (Day T), weekend days (i.e. Saturday and Sundays) and bank holidays are not taken into consideration.</p>	Day	Activity	T	The day on which the transaction is executed by a trading member	T+1	Confirmation of all trades including custodial trades by 11.00 a.m.	T+1	Processing and downloading of obligation files to brokers /custodians by 1.30 p.m.	T+2	Pay-in of funds and securities by 11.00 a.m.	T+2	Pay out of funds and securities by 1.30 p.m.
Day	Activity												
T	The day on which the transaction is executed by a trading member												
T+1	Confirmation of all trades including custodial trades by 11.00 a.m.												
T+1	Processing and downloading of obligation files to brokers /custodians by 1.30 p.m.												
T+2	Pay-in of funds and securities by 11.00 a.m.												
T+2	Pay out of funds and securities by 1.30 p.m.												
<p>Suspension of Sale of Units</p>	<p>When the NAV of the underlying Schemes which provides the basis of valuation of a substantial portion of the assets of the Scheme are not available, otherwise than on holiday or in case of breach of limits for overseas investment as per applicable regulations, the Fund would suspend sale of units until such time the assets under management in the Schemes of the Fund decreases from the threshold limit as mentioned in the Regulations.</p>												

C. PERIODIC DISCLOSURES

<p>Net Asset Value</p> <p>This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.</p>	<p>Benchmark Mutual Fund shall declare the Net Asset Value of the Scheme on every business day on AMFI's website (www.amfiindia.com) by 9.00 p.m. and also on the website of the Fund (www.benchmarkfunds.com).</p> <p>Investors may obtain NAV information on any Working Day by calling the office of the AMC or any of the Investor Service Centers.</p>
<p>Half yearly Disclosures: Portfolio / Financial Results</p> <p>This is list of securities where the corpus of the scheme is currently invested. The market value of these investments is also slated in portfolio disclosures</p>	<p>Benchmark Mutual Fund and Benchmark Asset Management Company Pvt. Ltd. shall publish a complete statement of the Scheme portfolio and the unaudited financial results within one month from the close of each half year (i.e. 31st March and 30th September), by way of an advertisement at least, in one National English daily and one regional newspaper in the language of the region where the head office of the mutual fund is located. The portfolio statement and unaudited financial results will also be placed on www.benchmarkfunds.com and link will be provided on www.amfiindia.com.</p>
<p>Half Yearly Results</p>	<p>Benchmark Mutual Fund and Benchmark Asset Management Company Pvt. Ltd. shall before the expiry of one month from the close of each half year i.e. 31st March and 30th September, publish its unaudited financial results in one national English daily newspaper and in a regional newspaper published in the language of the region where the registered office of the Mutual Fund is situated. The half-yearly financial results will be placed on www.benchmarkfunds.com and link will be provided on www.amfiindia.com.</p>
<p>Annual Report</p>	<p>Scheme wise Annual Report or an abridged summary thereof shall be mailed to all the Unit holders within six months from the date of closure of the relevant accounts year i.e. 31st March each year.</p> <p>Further, the full text of the annual report will be available for inspection at the office of the Fund and copy shall be made available on specific request on payment of nominal fees, if any. Also the scheme wise annual report will be displayed on www.benchmarkfunds.com and link will be provided on www.amfiindia.com.</p>
<p>Associate Transactions</p>	<p>Please refer to Statement of Additional Information (SAI).</p>
<p>Taxation</p> <p>The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.</p>	<p>For details on taxation please refer to the clause on Taxation in the Scheme Additional Information (SAI).</p>

Investor Services	<p>Mr. Bibek Sengupta Benchmark Asset Management Company Pvt. Ltd. 405, Raheja Chambers Free Press Journal Marg 213, Nariman Point, Mumbai - 400 021 Tel (91 22) 6651 2727 Fax: (91 22) 2200 3412 Email: bibek@benchmarkfunds.com.</p> <p>Investors are advised to contact any of the ISCs or the AMC by calling the toll free no. of the AMC at 1800-22-5079. Investors can also visit the website at www.benchmarkfunds.com for complete details.</p>
--------------------------	---

D. COMPUTATION OF NAV

NAV of units under the Scheme shall be calculated as shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's investments} + \text{Current Assets} - \text{Minus Current Liabilities and Provision (including accrued expenses)}}{\text{No. of Units outstanding under Scheme on the Valuation Date}}$$

The NAV will be calculated up to four decimals. The first NAV will be calculated and announced not later than 30 days from the date of closure of NFO. Thereafter, the NAV shall be calculated and announced at the close of each working day. The valuation of the Scheme's assets and calculation of the Scheme's NAV shall be subject to audit on an annual basis and such regulations as may be prescribed by SEBI from time to time.

The NAV of the Scheme will be communicated to atleast two newspapers on a daily basis. The same will also be displayed on the website of the Fund (www.benchmarkfunds.com).

The NAV of the Scheme will be updated on the website of the AMFI (www.amfiindia.com) by 9.00 p.m. everyday. In case of delay, the reasons for delay would be explained to AMFI next day. If the NAVs are not available before commencement of the business hours on the following day due to any reasons, the Fund shall issue a press release providing reasons and explaining when the Fund will be able to publish the NAV.

Due to difference in time zones of different markets, in case the NAV/closing prices of securities are not available within a given time frame to enable the AMC to upload the NAVs for a Valuation Day, the AMC shall use the last available traded price for the purpose of valuation. The use of the closing price / last available traded price for the purpose of valuation will also be based on the practice followed in a particular market. In case any particular security is not traded on the Valuation Day, the same shall be valued on a fair value basis by the Valuation Committee of the AMC.

Also refer SAI for valuation of overseas investments.

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the Scheme.

A. New Fund Offer (NFO) Expenses

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationery, bank charges etc.

As per SEBI Regulations, expenses incurred for the purpose of various activities related to the NFO like sales and distribution fees, marketing and advertising expenses, registrar expenses, printing and stationary, bank charges etc. shall be met from the Entry Load and not through initial issue expenses. Any excess shall be borne by the AMC. Thus, investors will be charged only to the extent of Entry Load as specified above.

B. Annual Scheme Recurring Expenses

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given below.

The AMC has estimated the following annual recurring expenses on weekly average net assets:

Expense Head	% of Weekly Average Net Assets
Investment Management Fees	1.25
Marketing & Selling Expenses including agents' commission	0.79
Trustee Fees	0.01
Custodian Fees, Registrar Fees,	0.15
Cost of Investor Communication, Fund Transfers, Audit Fees, Legal Fees, Listing Fees, Other Expenses	0.30
Total.....	2.50

For the actual current expenses being charged, the investor should refer to the website of the mutual fund.

It shall be the endeavor of the AMC to maintain a lower expense ratio than that allowed by SEBI Regulations.

The estimates above have been made in good faith by AMC as per the information available to the Investment Manager based on past experience and are subject to change inter-se and types of expenses charged shall be as per SEBI (Mutual Funds) Regulations. The expenses under any head may be more or less than as specified expenses in the table above, but the recurring expenses will be in compliance with Regulation 52(6) of SEBI (Mutual Funds) Regulations, 1996. The expenses over and above the limits specified above will be borne by the AMC.

The table given above relating to Annual Recurring Expenses has been given to the investor to assist him/her in understanding the various costs and expenses that an investor of the Scheme will bear directly or indirectly.

SEBI has prescribed the maximum annual recurring expenses that can be charged to the Scheme. Annual Scheme Recurring Expenses shall be within the limits stated in Regulations 52 (6) and subject to a percentage limit of Weekly Average Net Assets as in the table below:

First Rs.100 crore	Next Rs.300 crore	Next Rs.300 crore	Over Rs.700 crore
2.50%	2.25%	2.00%	1.75%

In case of Scheme investing in Bonds, the above percentage shall be lesser by 0.25%

Any expenditure in excess of the limits specified in the SEBI Regulations should be borne by the AMC.

Remuneration of the AMC

As per the Regulations, for this Scheme, the AMC is entitled to receive investment management fees as follows:

1. 1.25% of the weekly average net assets outstanding in each accounting year for the concerned scheme, as long as the net assets do not exceed Rs.100 crores, and
2. 1% of the excess amount over Rs.100 crores, where net assets so calculated exceed Rs.100 crores.

Such fees would accrue daily and be payable in arrears on the last working day of each month.

C. Load Structure

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the Scheme. This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to our website www.benchmarkfunds.com or call us at toll free no. 1800-22-5079 or your distributor.

Type of Load	Load chargeable (as % of NAV)
Entry Load	New Fund Offer : 2.25% Continuous Offer: Nil
Exit Load	Nil

There is no entry/exit load on units of the Scheme bought or sold through the secondary market on the NSE. However, an investor would be paying cost in the form of a bid and ask spread and brokerage, as charged by his broker for buying / selling units of the Scheme.

Any change in the load structure shall apply on a prospective basis and in no case the same would affect the existing investors adversely. Bonus units shall not be subject to Entry Load/Exit Load.

The investor is requested to check the prevailing load structure of the Scheme before investing.

All loads including Contingent Deferred Sales Charges are intended to enable the AMC to recover expenses incurred on promotion or distribution and sales of the Scheme. The load collected from the investors will be credited to a separate account with the AMC and will be utilized towards meeting the selling and distribution expenses and investor servicing related expenses and for any other purpose as may be permitted under the SEBI Regulations. Any surplus in this account may be credited to the Scheme, whenever felt appropriate by the AMC.

The Mutual Fund may charge load within the stipulated limit of 7% and without any discrimination in favour of any specific group of unitholders. The AMC will ensure that the repurchase price will not be lower than 93% of the NAV and the sale price will not be higher than 107% of the NAV and difference between the redemption price and purchase price will not exceed the permissible limit as prescribed by SEBI from time to time which is presently is 7% calculated on the purchase price.

Under the Scheme, the AMC reserves the right to change/modify/alter the load structure if it so deems fit in the interest of smooth and efficient functioning of the Scheme, subject to maximum limits as prescribed under the SEBI Regulations. The load may also be changed from time to time and in case of exit/redemption, load may be linked to the period of holding, while in case of entry load, the same may be linked to the amount of investment.

At the time of change in load structure in future, the AMC will take following steps:

- i. The addendum detailing the changes shall be attached to Scheme Information Documents and Key Information Memorandum. The addendum will be circulated to all the distributors so that the same can be attached to all Scheme Information Documents and Key Information Memoranda already in stock.
- ii. Arrangements shall be made to display the changes/modifications in the Scheme Information Document in the form of a notice in all investor service centres and distributors/brokers offices.

- iii. The introduction of the exit load/ CDSC along with the details shall be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such load/CDSC.
- iv. A public notice may be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated.
- v. The Fund shall display the addendum on its website (www.benchmarkfunds.com).

D. Waiver of Load for Direct Applications

As per SEBI Regulations, no entry load shall be charged for existing/prospective investors of the Scheme in case of direct applications which are received by the Asset Management Company (AMC) i.e. applications received through internet, submitted to AMC or collection centre/Investor Service Centre that are not routed through any distributor/agent/broker. Further no entry load would be charged for any additional purchases done directly by the investor under the same folio.

If applications are not routed through agent/distributor/broker, investor should write the word 'DIRECT' in the field provided for mentioning the code of the distributor/broker/agent. If the field provided for mentioning the code of the agent/distributor/broker is left blank, the application shall be processed as 'DIRECT' application.

In cases, where the application form/transaction slip already contains the agent/distributor/broker code, Investors can accordingly delete the code mentioned in the application form/transaction slip and shall countersign the same to enable their application to be treated as 'DIRECT'.

V. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

Monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years.	Nil
All enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/ adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/are a party.	Nil
Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party.	Nil
Deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency.	Nil

The Trustees have approved this Scheme Information Document by a resolution by circulation dated July 17, 2008 and have ensured that the Oil Benchmark Exchange Traded Scheme (Oil BeES) is a new product offered by Benchmark Mutual Fund and is not a minor modification of the existing Schemes/Fund/ Product.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the Guidelines thereunder shall be applicable.